

## POWERS OF GOVERNORS

95. PROF. SHANTILAL KOTHARI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Central Government are contemplating to evolve certain conventions defining the powers of the Governors for summoning and proroguing the Vidhan Sabhas in the context of present constitutional crisis created by the Speaker of the West Bengal and Punjab Legislative Assemblies;

(b) if so, the details thereof; and

(c) whether a conference of Governors, Chief Ministers and Speakers is proposed to be called by the Central Government to evolve such machinery in order to eliminate the chances of constitutional crisis and to provide for smooth running of Parliamentary Democracy?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA):

(a) and (b) The Governor can summon or prorogue the State Legislature only on the advice of the Council of Ministers. The question of evolving conventions therefore does not arise.

(c) No, Sir.

## INTERFERENCE BY POLICE IN STUDENTS' UNREST

96. SHRI CHITTA BASU: Will the Minister of EDUCATION be pleased to refer to the reply to the Unstarred Question No. 843 given in the Rajya Sabha on the 13th March, 1968 and state:

(a) whether there has been any violation of the general principle enunciated by the conference of select Vice-Chancellors and Educationists convened by the U.G.C. on October 16 to 18 1966, in respect of the interference by the police in the problems connected with the student unrest in the recent months;

(b) if so, the nature of the violations; and

(c) what steps Government propose to take to forestall the recurrence of the same?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): (a) and (b) Some reports of police entering the campus of educational institutions have been received. The available details are given in the enclosed statement.

(c) This is a matter of law and order and primarily concerns the State Government.

## STATEMENT

Mysore.—On 29-8-1967 the police is reported to have trespassed inside the compound of the Government College, Tumkur following certain incidents arising out of a quarrel between an Andhra student of Siddaganga Institute of Technology and an old student of that college. The Principal lodged a protest report with the police authorities. After discussing the matter with the Deputy Commissioner, Tumkur and the Principal of the college, the State Government decided that no further action was necessary.

Kerala.—The Government of Kerala, intimated that on 18-10-1967 information was received at the police control room at Erankulam that the students of the St. Albert's College, Ernakulam, were pelting stones at the police patrol party. The Assistant Collector, Fort Cochin, along with Divisional Inspector of Police, Ernakulam, and a party of Armed Reserve Police rushed to the spot. The students indulged in pelting stones at the police party and the State Transport buses from the college compound and also from the rooms upstairs. As the situation became uncontrollable the Assistant Collector ordered the Police party to enter the college premises to disperse the students by the use of cane and lathi. Two of the college